

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No. 06 of 2021(SZ)

IN THE MATTER OF

Tribunal on its own motion Suo Motu based
On the news item in The Hindu Newspaper Edition
Dated 21.12.2020 'Vilinjyambakkam Lake Shrunk
Due to encroachment

With

The Principal Secretary to Govt.
Public Works Department,
Chennai & others.

..Respondents.

ADDL. STATUS REPORT FILED BY THE 6th RESPONDENT

I, K. Tharpagaraj, I.A.S., Son of Kanagaraj, Hindu, aged 49 years, the Commissioner, Avadi Municipal Corporation having office at Avadi Municipal Corporation, Chennai do hereby solemnly and sincerely state and affirm as follows:-

1. I am representing the 6th Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Avadi Municipal Corporation.
2. I submit that the earlier status dated 06.11.2022 filed on 01.12.2022 by this Respondent may be read as part and parcel of this status report. I respectfully submit that there was a tender issued for the construction of Common Sewerage Treatment Plant at three places viz., Ambattur Lake, Puzhal Lake and Vilinjyambakkam Lake of 40 KLD, 40 KLD


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and 20 KLD respectively. And it is submitted that construction activity of setting upon of Common Sewerage Treatment Plant at three places viz., Ambattur Lake, Puzhal Lake and Viliinjyambakkam Lake where tenders have been finalized and said Common Sewerage Treatment Plant is being set up 250 meters from the above three lakes and as per the directions of this Tribunal Tender conditions has been filed along with this status report.

3. It is submitted before this Hon'ble Tribunal that Avadi City Municipal Corporation has the population of 5,63,343 with the area of 65 Sq.Kms. 1/3rd of Avadi corporation area is covered under Ground Drainage, and the balance 2/3rd of the area is not yet covered and sewage is individually collected in septic tanks. Detailed Project Report for Under Ground Drainage is under preparation for a total value of Rs. 854.63 Crore and Implementation for remaining area will take another 5 years of time. Apart from sewage, grey water it also generated in these households which are sometimes let out into the nearest water ways at some location. Such untreated grey waters from neighboring areas is entering into the Ambattur Lake, Venkatachalam Nagar Lake, Villijibakkam Lake and polluting the lake waters. Five such outfalls has been identified and flow in these outfalls were estimated to be as below, 1. Ambattur Lake (Near by Ganapathy Nagar) – 40 KLD (Kilo litre per day) in 1 location 2. Puzhal Lake (Nearby Venkatachalam Nagar) – 40 KLD (Kilo litre per day) in 1 location 3. Villijibakkam Lake (Near by Sindu Nagar, Reddy Street & Vettakarapalayam) – 20 KLD (Kilo litre per day) in 3 location To avoid immediate pollution in these lakes it has been proposed to install package type modular grey water treatment plants at all these locations. The untreated grey water


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will be intersected lake, collected and treated in the package treatment plant and only the treated water will be diverted to the lake. It should be noted that pollutant levels in the grey waters will be much less compared to the sewage and will be easy to treat without much complicated equipments. Also the treatment units will be located outside the lake without any hindrance to the water body. The grey water treatment plants is completely pre-fabricated in the factory and no civil tanks required for the treatment system. Also the plants are compact and area occupied by treatment plants only very minimal as below, 1.40 KLD – 420 Sq.Ft 2. 20 KLD – 310 Sq.Ft Hence, to avoid pollution in the lakes until the permanent Under Ground Drainage Scheme is implemented, installation and operation of such modular grey water treatment units will helping pressurizing the water bodies. These units can be shifted to other locations once the Under Ground Drainage Scheme is implemented.

It is, therefore, prayed that this Hon'ble High Court may kindly be pleased to consider the above facts and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Chennai on
this the 4th day of February, 2023,
signed his name in my presence.


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Before me,

Advocate, Chennai.

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**M/s. R. GOPINATH-549/2005
Counsel for Respondent-6**

**STANDING COUNSEL FOR
AVADI MUNICIPAL CORPORATION.**

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